

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO 15.07.2009
ANSWERED ON**

NIA TO INVESTIGATE FAKE CURRENCY CRIMES .

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Prof. Alka Balram Kshatriya

Will the Minister of HEALTH AND FAMILY WELFARE HOME AFFAIRS be pleased to state :-

- (a) whether Government has recently directed the National Investigation Agency (NIA) to investigate a fake Indian currency notes (FICN) related crime registered by anti-terrorism squad of Maharashtra police recently;
- (b) if so, the facts and details thereof;
- (c) whether the Inter-State and International linkages behind the printing and circulation of fake Indian currency notes have increased in the past few years; and
- (d) if so, the manner in which Government proposes to eliminate such networks?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 170 FOR REPLY ON 15.7.2009 BY PROF. ALKA BALRAM KSHATRIYA AND SMT. SHOBHANA BHARTIA MPs REGARDING NIA TO INVESTIGATE FAKE CURRENCY CRIMES.

(a) & (b): Yes, Sir. The Central Government has directed the National Investigation Agency to investigate a Fake Indian Currency Notes (FICNs) case No. 07/09 registered at Police Station, ATS, Mumbai under sections 489A, 489B, 489C and 120B IPC.

(c): As per available information, cases having inter-State and international linkages behind printing and circulation of FICNs have come to notice. Available inputs also indicate that the international dimension of FICN circulation has increased in the last few years.

(d): To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the Intelligence Agencies of the Centre, the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the States; the Directorate General of Revenue Intelligence has been nominated as the Lead intelligence Agency for this purpose. Apart from the above, the State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICN, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/DGM of RBI, senior officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members.

Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.